

(c) if no special allotment of fertilisers has been made for the second crop, the reasons therefor; and

(d) if full quota has not been supplied, the reasons for the same?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) to (d). Information is being collected from Andhra Pradesh Government and will be laid on the Table of the House when received.

All-India Forest Commission

1300. Shri Dasaratha Deb: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) whether an All-India Forest Commission has been set up to go into the question of increasing afforestation throughout India;

(b) if so, the personnel of this Commission, the terms and reference of this Commission; and

(c) When the report is likely to be submitted?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): (a) to (c). The Central Forestry Commission was set up *vide* the Government of India, Ministry of Food and Agriculture (Department of Agriculture), Resolution No. 3-13/62-FD, dated the 25th August, 1965. The constitution and functions of the Central Forestry Commission will be as follows:

Constitution

Chairman: Inspector General of Forests, Ministry of Food & Agriculture (Department of Agriculture).

Members: Four members—one member drawn from each of the undermentioned regions:

(1) Eastern Regions:

Assam, West Bengal, Bihar, Nagaland and Orissa and the centrally

administered areas of Manipur, Tripura, NEFA and Andaman and Nicobar Islands.

(II) Northern Region:

Uttar Pradesh, Punjab, Himachal Pradesh and Jammu and Kashmir.

(III) Western Region:

Gujarat, Maharashtra, Rajasthan, Madhya Pradesh and Goa.

(IV) Southern Region:

Madras, Mysore, Kerala and Andhra Pradesh.

The members would be serving officers of the rank of Chief Conservators of Forests and would be drawn from each region by rotation, and would serve the Commission generally for a period of three years. The Commission will meet once in three months.

Functions

(i) To study the implementation of the National Forest Policy by the State Governments and Union Territories Administrations and to make suggestions where necessary;

(ii) To make suggestions, if any, for improvement in the preliminary stage of the major working Plans of the States and Union Territories;

(iii) To collect, standardise and publish statistics relating to forestry;

(iv) To pool and disseminate technical information on forestry derived from States and foreign countries;

(v) To conduct market studies on timber and other forest products and their utilisation;

(vi) To provide liaison between the Central Soil Conservation Board, the Advisory Board on Research, the River Commission, the Central Flood Control Board, and the other agencies whose work has a direct or indirect bearing on forests and forest developments; and

(vii) To render assistance and technical advice in the implementation and evaluation of the forestry

development programmes in the States and Union Territories. rupees and Rs. 91.4 crores in foreign exchange totalling Rs. 1231.7 crores.

The Central Forestry Commission is a continuing Technical Body which will meet once in three months. As the purchases are made on cash basis, the question of payment of interest or repayment of loan does not arise.

Procurement of Foodgrains

1301. Shrimati Ramdulari Sinha: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state whether there is any proposal to distribute the foodgrains procured under monopoly purchase or paddy levy order scheme in the same Panchayat or Block or District, if such areas have been running in deficit?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): If there are any deficit pockets in the surplus areas where foodgrains are procured by Government under monopoly or levy or any other system, a part of the quantity procured is generally kept in the area itself for meeting the needs of such deficit pockets.

Import of Foodgrains Under P.L. 480

1302. Shri J. P. Jyotishi: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) the total amount spent so far on the import of foodgrains under P.L. 480 in the country;

(b) the amount paid as interest so far under this head; and

(c) the outstanding amount of the said loan yet to be repaid?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) to (c). The total amount spent from the year 1956-57 to the end of the year 1965 on foodgrains purchased under PL 480 has been Rs. 1140.3 crores in

Import of Rice

1303. Shri P. C. Borooah:
Shri Basumatari:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) whether negotiations have been going on for a bare barter agreement with Pakistan for obtaining rice in exchange of coal; and

(b) if so, the result of the negotiations?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) No, Sir.

(b) Does not arise.

Strike by I.A.C. Staff

1304. Shri P. C. Borooah:
Shri Krishnapal Singh:
Shri Mohammad Elias:
Dr. Ranen Sen:
Shri Kajrolkar:
Shri Parashar:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether it is a fact that cabin attendants and men of the traffic section of the I.A.C. at Dum Dum did not report for duty on the 7th February, 1966 and that air-hostesses of the I.A.C. had already been on strike since the 6th February, 1966;

(b) if so, the reasons assigned by the employees for the strike; and

(c) Government's reaction thereto?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) and (b). Following the issue of a Charge Sheet